ITEM NO.301 Virtual Court 5 SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7857/2020

(Arising out of impugned final judgment and order dated 04-06-2020 in FAO(OS)(COMM) No. 61/2020 passed by the High Court Of Delhi At New Delhi)

STATE TRADING CORPORATION OF INDIA LTD. Petitioner(s)

VERSUS

JINDAL STEEL AND POWER LIMITED & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.55907/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.55909/2020-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 14-07-2020 This petition was called on for hearing today.

CORAM :
HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Tarkeshwar Nath,Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Mr. Gopal Jain,Sr.Adv.
Mr. Saket Sikri,Adv.
Mr. Manish Kharbanda,Adv.
Ms. Nikitha Shenoy,Adv.
Ms. Gauri Rasgotra,Adv.
Mr. Sumit Attri,Adv.
Mr. George Varghese,Adv.
Mr. Siddharth Sharma,Adv.
For M/S. Cyril Amarchand Mangaldas Aor, AOR

UPON hearing the counsel the Court made the following

O R D E R

The Court is convened through video conferencing.

Leave granted.

In terms of the signed non-reportable order, the appeal is allowed.

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH) (BEENA JOLLY)
AR-cum-PS BRANCH OFFICER

(Signed non-reportable order is placed on the file)